CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 66/MP/2025

Subject	:	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with Article 14.3.1 of the PPA dated 1.4.2013, seeking directions to the Respondents for payment of outstanding LPS on account of the delayed payment of change in law invoices raised by the Petitioner.
Petitioner	:	SEIL Energy India Limited
Respondent	:	TGPCC and 2 others
Date of Hearing	:	4.3.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Amit Kapur, Advocate, SEIL Shri Akshat Jain, Advocate, SEIL Shri K.S. Rana, Advocate, SEIL Shri Sayan Ghosh, SEIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for seeking directions on the Respondents for payment of the outstanding LPS amount, on account of the delayed payment of the change in law invoices raised by the Petitioner.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit and Issue notice to the Respondents.

(b) The Respondents are permitted to file their replies on or before **18.4.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **16.5.2025**.

3. The matter will be listed for hearing on **5.6.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

A.